CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.463/2000

Friday, this the 5th day of October, 2001.

CORAM

HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.C.Anilkumar
Casual Mazdoor
Sub Record Office
Railway Mail Service
Kottayam. Applicant

[By advocate Mr.K.Karthikeya Panicker]

Versus

1. Union of India represented by the Secretary Department of Post, New Delhi.

2. The Senior Superintendent of RMS `TV' Division, Thiruvananthapuram.

3. The Sub Record Officer
RMS `TV' Division, Kottayam.

4. Krishnankutty, Casual Mazdoor
Sub Record Office
Railway Mail Service, Kottayam. Respondents.

[By advocate Mr.T.A.Unnikrishnan, ACGSC for R1-3]
Mr.Siby J.Monippally for R4]

The application having been heard on 5th October, 2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This Original Application has been filed by the applicant seeking the following reliefs:

(a) To declare that the applicant is eligible and entitled to be assigned the status of full time casual mazdoor and placed above the 4th respondent with all consequential benefits.

(b) To direct respondents 1 to 3 to assign the status of full time casual mazdoor to applicant and place him above the 4th respondent with all consequential benefits.

(c) To grant any other order or direction as this Hon'ble Tribunal deems fit and proper in the case.

2. When this OA, which was listed for directions as no reply statement had been filed by the respondents, ~~was~~ is taken up, learned counsel for the applicant submits that the department is taking action to appoint the applicant on regular basis and hence the applicant does not wish to pursue this Original Application and, therefore, he may be permitted to withdraw the OA without prejudice.

3. The above statement is recorded and the Original Application is closed as withdrawn.

Dated 5th October, 2001.

G.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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